

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA**

**UNSTARRED QUESTION NO. 4291
TO BE ANSWERED ON MARCH 19, 2020**

MODALITIES REGARDING SEALING IN RESIDENTIAL AREAS

NO. 4291. SHRI ADHIR RANJAN CHOWDHURY :

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Hon'ble Supreme Court *vide* its verdict dated 01.11.2018 has issued "Advisory" wherein modalities/complete procedure to be followed by the concerned municipal authorities of Delhi while sealing the premises in the residential areas has been clarified and thereafter, the then Commissioner, North DMC had circulated the said "Advisory" to all his functionaries concerned and if so, the details thereof;**
- (b) the superfluous powers vested with the Executive Engineer (B-1) city Paharganj Zone, North DMC and the lower functionaries concerned, who have/had sidestepped the said Advisory and sealed numerous premises within residential areas and committed numerous offences against the people who are living in such areas;**
- (c) whether it is a crime comprising of *quid-pro-quo* acts as well as violation of section 300A of the Right to Property Act; and**
- (d) the action Union Government proposes to take in this regard?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS**

(SHRI HARDEEP SINGH PURI)

- (a) : North Delhi Municipal Corporation (Nr.DMC) has informed that in pursuance of the directions of Hon'ble Supreme Court of India dated 01.11.2018 and 02.11.2018 passed in Writ Petition (Civil) No.4677/1985 titled as M.C. Mehta Vs UOI & Ors., Commissioner, Nr.DMC had issued**

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a circular No.D-1052/Law(HQ)/North/2018/2241 dated 04.12.2018, to all concerned officers to scrupulously adhere to the directions of the Hon'ble Supreme Court of India.

(b) to (d) : Nr. DMC has informed that the process as prescribed by Hon'ble Supreme Court has been followed in issuing notices where misuse of properties has been noticed.
